

(2022) 10 SIK CK 0008

In the Sikkim High Court

Case No : Interim Application No. 01 Of 2022 In Writ Appeal No. 75 Of 2022
(Filing No.)

Duk Nath Nepal

APPELLANT

Vs

State Of Sikkim & Ors

RESPONDENT

Date of Decision : 20-10-2022

Acts Referred:

Citation : (2022) 10 SIK CK 0008

Hon'ble Judges : Biswanath Somadder, CJ; Meenakshi Madan Rai, J

Bench : Division Bench

Advocate : Pratap Khati, Pema Dechen Bhutia, Dr. Doma T. Bhutia, S.K. Chettri,
Shakil Raj Karki

Judgement

Biswanath Somadder, CJ

Learned advocate on record of the applicant is granted leave to correct the mistake as pointed out in paragraph 3 of the instant application in course of the day.

The instant application seeking condonation of delay for filing an Intra-Court Mandamus Appeal is required to be served upon all the non-appearing respondents on or before the next date.

An affidavit of service indicating service as directed herein shall be filed before this Court on or before the next date.

List this matter on 24th November, 2022.